

**“Consultation prior to filing of notice of the proposed combination under sub section (2) of section 6 of the Competition Act, 2002”**

As indicated earlier and in accordance with the international best practices, the Competition Commission of India is happy to inform the availability of the facility of informal and verbal consultation with the staff of CCI prior to the filing of notice to a proposed combination in terms of regulation 5 of Competition Commission of India (Procedure in regard to the transaction of business relating to combinations) Regulations, 2011, under sub section (2) of section 6 of the Competition Act, 2002.

For seeking an appointment for such a consultation, the parties to the proposed combination may contact the Combination Division on email ID: [cci-consult@nic.in](mailto:cci-consult@nic.in) and fix the time for meeting with staff of the Commission. The advice would be given as an additional assistance facility, and would not be deemed to be the opinion of the Commission in any manner whatsoever or binding on the Commission.

By Order  
Secretary